

## BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

Original Application No. 793 of 2022

Council of Engineers & Others

..... Applicants

versus

State of Punjab and Others

..... Respondents

Submission of Joint Committee Report.

### **Respectfully Showeth:**

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal and is listed for hearing on 02.09.2024.
2. That the Hon'ble National Green Tribunal has constituted a Joint Committee vide order dated 07.08.2023 with direction to submit its report.
3. That in compliance to the orders dated 07.08.2023 of Hon'ble Tribunal, a Joint Committee was constituted comprising the regional officer of Ministry of Environment Forest & Climate Change (MoEF&CC) and Central Pollution Control Board (CPCB) and the Regional Office, SAS Nagar (Mohali), Punjab Pollution Control Board (PPCB) as Nodal Agency for coordination and compliance.
4. That the matter was lastly listed in the Hon'ble National Green Tribunal, New Delhi on 31.07.2024 and the relevant extract of order dated 31.07.2024 is reproduced herein below for kind perusal and reference:

***"In these circumstances we are clearly of view that even Joint Committee is guilty of delaying proceedings and its demand of further three months' time for submitting report is unreasonable. We were inclined to impose cost upon Joint Committee also but taking a lenient view in the matter, we***

***direct Joint Committee to submit report positively within one month failing which this Tribunal will be compelled to take stringent action against members of Committee.***

***List on 02.09.2024."***

5. That accordingly, the Joint committee visited the sites on 08.08.2024 to verify the facts.
6. That now the Joint Committee has prepared and finalized its report to be submitted before this Hon'ble Tribunal.
7. As the Punjab Pollution Control Board was nominated as Nodal Agency for coordination and compliance, the final report of the joint committee is attached herewith for kind perusal, please.

It is, therefore, prayed that report of the Joint Committee may kindly be taken on record.

**Date:** 22.08.2024

**Place:** Ludhiana

**Submitted by**

**(Amritpal Singh Chahal)  
Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-IV, Ludhiana**

## REPORT OF THE JOINT COMMITTEE

**IN THE MATTER OF ORIGINAL APPLICATION NO. 793 OF 2022 TITLED COUNCIL OF ENGINEERS & OTHERS VERSUS STATE OF PUNJAB AND OTHERS IN HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.**

### **COMPLIANCE OF HON'BLE NGT ORDERS DATED 31.07.2024.**

#### **1.0 BACKGROUND:**

The applicant Council of Engineers, an association of engineers based in Ludhiana, has filed letter petition before this Hon'ble tribunal under the provisions of the National Green Tribunal Act, 2010 alleging encroachments on green belts in Ludhiana city by the Lodhi Club and Sacred Heart School, which reportedly converted the green belt area into parking spaces. Additionally, the Municipal Corporation Ludhiana is accused of allowing vehicle parking on the old G.T. road and by constructing a library building in green belt areas, violating environmental norms and the Master Plan of Ludhiana.

The Hon'ble Tribunal ordered a Joint Committee to investigate and submit a report on these allegations vide their orders dated 07.08.2023 and orders dated 31.07.2024.

#### **2.0 BRIEF PROCEDURAL HISTORY OF CASE AND HON'BLE NGT ORDERS DATED 07.08.2023:**

On 07.11.2022, the Hon'ble NGT has issued notices to the respondents to file their responses and constituted a Joint Committee to submit a factual and action-taken report. The Joint Committee, comprising members from MoEF&CC, the Municipal Corporation Ludhiana, the State Pollution Control Board and the Deputy Commissioner of Ludhiana held their first meeting on 21.11.2022 and conducted a field visit on 13.12.2022 and thereafter, the Joint Committee filed its report to Hon'ble NGT vide email on 08.01.2023 and same is matter of record.

The Hon'ble National Green Tribunal had identified several areas in the report for further investigation concerning green spaces and parks in Ludhiana. These include details on the dimensions and development of green spaces and parks, concretization, passages, parking areas, and the construction of a library building, alongside the impact on trees. The Hon'ble NGT in its order dated 07.08.2023 constituted a new committee comprising representatives from the MOEF&CC, CPCB, and PPCB to verify the factual position with respect to averments made in the application and aspects mentioned above and suggest remedial measures. The Punjab Pollution Control Board will be the Nodal Agency for coordination and compliance.

### 3.0 COMPLIANCE OF ORDER DATED 07.08.2023 OF THE HON'BLE NGT:

In compliance to the order dated 07.08.2023, officers were nominated by respective departments for representation in the Joint Committee to carry out visits to the site and verify the factual position and take appropriate remedial action. The Joint Committee members are mentioned herein below:

- (i) Dr. K. Muthamizh Selvan, Scientist-E, RO-MoEF & CC, GoI.
- (ii) Sh. J.P. Meena, Central Pollution Control Board, Regional Directorate, Chandigarh.
- (iii) Er. Rantej Sharma, Environmental Engineer, SAS Nagar, Punjab Pollution Control Board, Ludhiana.

The Municipal Corporation, Ludhiana has also submitted a reply vide their letter no. 516/ATP dated 13.08.2024, the information sought by the Hon'ble National Green Tribunal, New Delhi vide their orders dated 07.08.2023 and same is attached as per **ANNEXURE-A**.

### 4.0 SITE VISIT OF LUDHIANA CITY BY THE JOINT COMMITTEE DATED 08.08.2024:

In compliance with the orders dated 07.08.2023 and 31.07.2024 of the Hon'ble National Green Tribunal (NGT), the sites mentioned in the application filed by the applicant Council of Engineers were inspected by the members of the Joint Committee on 08.08.2024, along with officials from the Municipal Corporation of Ludhiana. The inspection was conducted to examine the allegations made in the Original Application. Below are the detailed findings of the visit:

- a) **Lodhi Club Road:** The committee observed that the primary entrance gate of the Lodhi Club has been constructed on land designated as the Right of Way (ROW), managed by the Municipal Corporation of Ludhiana. Additionally, the club is utilizing the adjacent ROW for parking purposes. Another gate, leading to the badminton court, has also been constructed on this ROW. Notably, this gate is not reflected in the approved site plan of the Lodhi Club, which was sanctioned by the Municipal Corporation. The construction and use of the ROW by the Lodhi Club for parking and other purposes raise concerns regarding encroachment on public land and improper use of the green belt.
- b) **Sacred Heart School:** The school has constructed two gates on the land in question, and a significant portion of the green belt is being used by the school for parking its buses. This use of the green belt reduces the available space for

public greenery and diminishes the area's tree cover. The situation suggests that the school has encroached on public land, leading to reduction of public green space.

- c) **Grand Walk Shopping Complex:** The shopping complex has also constructed parking facilities on part of said land. Similar to the situation with the Lodhi Club and the Sacred Heart School, this raises concerns about the legality of the parking arrangement.
- d) Also, committee observed a solid waste segregation site and bio-composter beds were observed at the end of the ROW/green belt on Lodhi Club Road. The waste collection and segregation site is openly exposed to stray animals, causing a public health and safety hazard, as well as significant inconvenience to the local population. This unmanaged waste segregation site poses a risk to environmental and public well-being.
- e) **Old G.T. Road (Jagraon Bridge to Sherpur Chowk):** The Municipal Corporation of Ludhiana is responsible for managing this stretch of Old G.T. Road. However, the area is neither fenced nor properly maintained, leading to widespread public misuse for parking vehicles. The inspection revealed that many trees were likely removed due to construction activities and for parking areas.
- f) **Library Building Near Manju Cinema:** The library building, constructed by the Municipal Corporation of Ludhiana, is being utilized by approximately 20 to 25 individuals daily. Although the facility is serving its intended public purpose, its surroundings needs to be better maintained to ensure its continued access and utility for the public.

## 5.0 CONCLUSION OF THE JOINT COMMITTEE:

1. As per the information provided by the Municipal Corporation, Ludhiana, the green spaces and parks around Lodhi Club and Sacred Heart School, BRS Nagar, fall under the Improvement Trust Development Scheme, spanning 550 acres. The layout plan for this scheme was developed under layout no. S.T.P(L)26/77 dated 29/04/1977 and was transferred to the Municipal Corporation, Ludhiana, on 01/08/1994. The Lodhi Club Road is a 300-feet wide with approximately 100 feet of Right of Way (ROW) as informed by the Municipal Corporation, Ludhiana.
2. To prevent encroachment, a 100-feet wide double road is maintained, with 100 feet on each side designated as green areas managed by the Municipal Corporation. The

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green area on the Lodhi Club side measures approximately 3194 feet x 100 feet (319,400 sq. feet), while the area on the Bhai Randhir Singh Nagar side measures 3094 feet x 100 feet (309,400 sq. feet).

3. The parking area outside Sacred Heart School includes a 'kacha' (unpaved) space of 34,200 sq. feet, primarily used for school buses. Additionally, passages have been constructed in front of Lodhi Club (67 feet x 102 feet) and Sacred Heart School to facilitate access to the 300-foot wide road. These passages were independently constructed by the respective institutions.
4. The approved layout plan for Lodhi Club dated 31.08.2023 submitted by the Municipal Corporation, Ludhiana shows only one main gate. The construction of the two passages by the Sacred Heart School aligns with the approved layout plan for Sacred Heart School dated 23.01.2019 submitted by the Municipal Corporation, Ludhiana shows. However, the land adjoining Lodhi Club Road, a rectangular patch with many mature trees, is under the control of the Municipal Corporation of Ludhiana. The trees on this land are estimated to be 20 to 25 years old, providing a dense canopy cover. However, the areas occupied by Lodhi Club and Sacred Heart School adjoining this road have significantly fewer trees.
5. The Grant Walk Shopping Complex also has a parking facility, approximately square feet, on part of the land mentioned above. This area lacks trees and is covered with bitumen and concrete flooring. The legality of conversion of this space into parking by the mall is subject to the approval given by the Municipal Corporation, Ludhiana to the mall, the copy of which is not submitted by the Municipal Corporation, Ludhiana.
6. The stretch of the old G.T. Road, from Jagraon Bridge to Sherpur Chowk, falls under the jurisdiction of the Municipal Corporation of Ludhiana and is poorly managed. There are patches of green areas on both sides of this road with little to no fencing, leading to vehicles being parked on these patches by the public. The central verge (divider) of this road also has provisions for green areas as per the plan, but there are few to none trees planted over it.
7. A public library, approximately 476 sq. feet in area, has been constructed on a part of the green space in front of Manju Cinema adjacent to the old G.T. Road. The library is frequented by around 20-25 people. The Municipal Corporation, Ludhiana has submitted that the library has been constructed keeping in mind the demand of local residents, approved vide their **resolution vide no. 5148 dated 08.11.2021**  
**(Its translated copy attached as Annexure-B).**

**6.0 REMEDIAL MEASURES:**

To ensure the preservation and enhancement of Ludhiana's green spaces, the committee proposes following remedial measures:

1. The stretch of the old G.T. Road from Sherpur Chowk to Jagraon Bridge serves as a crucial entryway to the city from NH44, it is important to maintain its aesthetics and environmental quality. The existing green areas along both sides of this road are insufficient. An intensified tree plantation drive should be undertaken to enhance the green cover and to establish a dense canopy. This will improve air quality and provide a natural sound barrier against traffic noise. The Municipal Corporation should enact a statutory mandate requiring the fencing of all designated green areas along this stretch to protect them from encroachment. Legal provisions may can be introduced to impose penalties for any damage to the green areas or unauthorized encroachments.
2. This unnecessary concretisation should be replaced with greenery, including trees, shrubs, and grass, to create a more sustainable and environmentally friendly urban landscape.
3. The central verge of the old G.T. Road currently has inadequate tree cover. Similar, intensified tree plantation drive should also be undertaken here to enhance its green cover.
4. All illegal parking practices, particularly those that infringe upon green spaces, should be strictly prohibited. Parking should only be allowed in designated areas where it does not interfere with the existing tree cover or green belts. The Municipal Corporation should ensure that these regulations are strictly enforced.
5. Access to Lodhi Club and Sacred Heart School should be controlled and limited to designated entry points. The remaining areas of the right of way should be developed as a public greenbelt, enhancing the recreational and environmental value of the space. This greenbelt should be accessible to the public.
6. The Municipal Corporation, Ludhiana, should actively monitor green area footprints around roads, old buildings, and public spaces, ensuring these areas are not converted into illegal parking zones or other non-green uses. Continuous tracking and reporting mechanisms should be established to prevent the loss of green space in the city.

The committee recommends that a comprehensive statutory framework be established to safeguard green areas, public parks, green belts, and trees. This framework should encompass the reservation, development, maintenance, and protection of these areas. In

In addition to statutory provisions, administrative guidelines and punitive measures must be established to prevent illegal encroachments and the destruction of green spaces. Establish a dedicated Green Area Protection Unit for safeguarding existing green areas. The Municipal Corporation, Ludhiana, should draft and implement a comprehensive Trees Protection Plan. This plan should involve identifying older and fully-grown trees, mapping their locations on a base map, making their digital inventory and conducting regular checks to monitor their health and ensure their protection. The plan should also include strategies to protect these trees from illegal activities.

#### 7.0 SUBMISSION OF REPORT:

The report of the Joint Committee is hereby submitted in compliance to order dated 31.07.2024 for kind consideration and appropriate orders of the Hon'ble National Green Tribunal the matter, please.



**Dr. K. Muthamizh  
Selvan**

**Scientist-E,  
Regional Office-  
MoEF & CC, GoI.**



**Sh. J.P. Meena**

**Scientist-D  
Central Pollution  
Control Board,  
Regional  
Directorate,  
Chandigarh.**



**Er. Rantej Sharma**

**Environmental  
Engineer,  
Punjab Pollution  
Control Board,  
SAS Nagar.**



**Er. Amritpal Chahal**

**Environmental  
Engineer,  
Punjab Pollution  
Control Board,  
RO-4, Ludhiana.**

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## MUNICIPAL CORPORATION LUDHIANA

To,

Environment Engineer,  
Regional Office 4,  
Punjab Pollution Control Board,  
Ludhiana.

No. 416/ATPDate: 13/08/24

**Sub: Application no.793 of 2022 Council of Engineers & Others V/S State of Punjab & others.**

The above mentioned case is pending before the Hon'ble National Green Tribunal, New Delhi under O.A no. 793/2022 and fixed for 02/09/2024 in above noted O A (Original Application) Hon'ble Tribunal vide order dated 07/08/2023 has directed to submit report in relation to Para no.21 of the committee report. The details regarding the above said report is submitted before Joint Committee for proper compliance with Letter dated 18.10.2023 tabulated herein below:-

Sr no.	Aspects	Comments/Reply
(i)	The detail regarding length, width, boundaries and area of green spaces and parks developed on both sides of the road adjoining Lodhi Club and Sacred Heart Convent School, BRS Nagar and along both sides of old GT Road, by the Municipal Corporation, Ludhiana in execution of Resolution No. 3207/3 dated 22.10.1999 with sanctioned amount of Rs. 49.38 Lacs and all subsequent resolutions and sanctioned budget amounts.	<p>It is submitted that area regarding Lodhi Club falls in Improvement Trust Development Scheme 550 acre Bhai Randhir Singh Nagar. The layout of the Scheme was developed with layout no.S.T.P(L)26/77 dated 29/04/1977 (Copy attached). It submitted the Building control of the Scheme transferred to Municipal Corporation Ludhiana on 01/08/1994. <b>As per this layout Lodhi Club Road is 300 feet. Right of Way.</b></p> <p>It is submitted that in order to avoid the encroachment on ROW as per layout by Street vendors/Slum dwellers 100 feet double road has been maintained by Municipal Corporation and rest of 100-100 feet each width of both side plantation and Green area has been maintained by the Municipal corporation, Ludhiana. As per site the ROW which has been maintained by Plantation by municipal corporation, Ludhiana measures the Total area of Lodhi Club side is 3194 feet x 100 feet = 3,19,400 sq. feet and on Bhai Randhir Singh Nagar Block-J side the Total area is 3094 feet x 100 feet = 3,09,400 sq. feet.</p> <p>With regard to the Resolution no. 3207 dated 22/10/1999, it is informed that the tender was called for procurement and installation of grills worth Rs. 48.38 Lacs. As the quotation rates were not justified, Permission was sought again for float the tender of the same. Commissioner, Municipal Corporation, Ludhiana accorded the administrative approval on 22.10.1999 and the Hon'ble Mayor also granted the Permission to present</p>

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the case before the Finance and Contract committee on 22.10.1999. Committee approved the resolution no.3207/3 dated 22/10/1999 accordingly work has been executed.

As per the report of B & R branch to develop the Right of way on the Lodhi Club Road, work amounting to Rs.17.56 Lakhs was allotted to M/s Friends Co. vide resolution no.2034 dated 31.01.2004. Against this work footpath with dimensions 3888 feet long and 4.5 feet wide was developed. Also to protect the green area, a boundary wall 1850' long and 5' wide was constructed.

As per report of B & R Branch, Finance and Contract Committee has approved the development work of Right of Way from Jagraon Pull to Sherpur Chowk vide its resolution no.5146 dated 08.11.2021 amounting to Rs. 21.60 Lakh and work was allotted to M/s Binny Contractor. Also, vide resolution no. 5891 dated 14.12.2021, work of Green area with the cost of Rs.26.22 lakhs was allotted to M/s R.K Construction.

It is pertinent to mention here that all these works were executed to maintain the Right of Way with Plan to convert the Right of Way to Road, if the need arises.

Copy of the site plans of the Lodhi Club Road and Old GT Road are annexed herewith.

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 2. | <p>The details regarding Length, width, boundaries and area of concretization done on both the sides of road, adjoining Lodhi Club and Sacred Heart School, and along both sides of G.T Road by the Municipal Corporation Ludhiana with Particular of resolutions and sanctioned budget amount;</p> | <p>It is submitted that no concretization work has been carried on by the Municipal Corporation, Ludhiana on both sides of the Lodhi Club Road and Sacred Heart School, BRS Nagar. However, it is pertinent to mentioned herein that in the year 1995, F&amp;CC vide resolution no.6501/1P allotted the development work of construction of footpath from Jagraon Bridge Flyover on GT Road to M/s Ashok Kumar amounting to Rs.20 Lakh along with other construction work of Service Lane on both sides of Jagron Bridge flyover allotted to M/s S.C Jain vide resolution no.6501/21 for Rs. 30.00 Lakh.</p> |
| 3. | <p>The detail regarding Length, Width and area with date of creation and concretization of passage for Lodhi Club and Sacred Heart School BRS Nagar.;</p>                                                                                                                                           | <p>It is submitted that Building Plan of Sacred Heart School was approved in Year 2018. It is submitted that in front of Sacred Heart School's 2 nos. gates 23 feet x 102 feet and 28 feet x 102 feet pavement/passages have been constructed and adjacent to Gate no.2 self development (with tiling) 7515 sq. feet has been done for parking of Cars</p>                                                                                                                                                                                                                                                   |

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by school itself temporarily. Other than this 34,200 sq. feet area 'kacha' area between Gate no. 1 and Gate no. 2 is being used for Parking of School Buses. It is submitted the Building Plan of Lodhi Club was approved in Year 2023. The passage has also been constructed in front of the gate of Lodhi club with dimensions 67 feet x 102 feet. These passages have not been constructed by Municipal Corporation, Ludhiana. In the approved map of Lodhi Club and Sacred Heart School, entry has been approved from this 300 feet wide road. Therefore, these passages have been constructed by Lodhi Club and Sacred Heart Convent School to reach the road at their own level **which will merge if the Service lane is carved out from this ROW as per the requirement in the future.** It is submitted that other than this Building plan of Grand Walk Mall was approved in year 2010. 6552'sq. feet area of the road (ROW) has been self-developed by Concretization. **which will merge if the Service lane is carved out from this ROW as per the requirement in the future**(Copies of Lodhi Club, Sacred Heart School and Grand Walk Mall is attached herewith.)

4. The detail regarding Length, width and area of parking outside Lodhi Club and Sacred Heart Convent School, BRS Nagar;

It is submitted that in front of Sacred Heart Convent School 74 feet x 102 feet and 331 feet x 102 feet area is being used for parking. This area is Permanently paved, in which 79 trees have been planted. Apart from this in front of Lodhi Club 346 feet x 102 feet area is being used for parking, but this area is unpaved and 58 trees have been planted there. These trees have been planted to maintain the right of way and It is pertinent to mention herein that it is not a green belt.

5 The detail regarding Length, width and Boundaries and area of Parking spaces developed or to be developed on both sides of the road adjoining Lodhi Club and Sacred Heart Convent School, BRS Nagar and along both sides of Old G.T Road by the Municipal Corporation Ludhiana with number of the resolutions and sanctioned amounts;

It is submitted that it is informed by the B&R branch that for rehabilitation of ROW, work has been awarded to M/s. RK Construction Company vide resolution no.1083 dated 06.03.2019 for Rs. 76.35 Lakh. Under the scope of this work, equipment has been provided for the children to play as well as footpaths have been constructed for elderly people to walk along with installation of an open GYM for the public. Apart from this around 2000 saplings have been planted.

For the repair of Right of Way in front of Sacred Heart School and Lodhi Club, work has been allotted M/s Parveen Sehgal Contractor amounting

		to Rs. 74.79 Lakhs. Against this work, a boundary wall has been constructed and there is provision for planting grass also. This work is under Progress. Copy of the resolution no.1083 dated 06.03.2019 are annexed herewith.
6.	The detail regarding Construction of Library building with number of Resolution, Sanctioned budget amount and year of sanction and Construction; and	It is submitted that Keeping in view the demand of Local residents, estimate amounting to Rs. 17.76 Lakh was approved vide F&CC resolution no.5148 dated 08.11.2021 for construction of Library of size 17'6" x 28'0" in Mahararia Partap Park near Manju Cinema in W.No.51 in the right of way of old G.T Road. After approval, tenders were invited for this work and work was allotted to M/s R.K Construction with tendered amount of Rs. 14.72 Lakh vide Finance and Contracts Committee resolution no.5892 dated 14.12.2021. Copy of the resolution no.5148 dated 08.11.2021 and resolution dated 5892 dated 14.12.2021 are annexed herewith.
7.	The detail regarding trees standing in the open space outside the premises of Lodhi Club and Sacred Heart Convent School, BRS Nagar and Old GT Road Which were damaged or uprooted for creation of passage or parking spaces.	In this regard it is said that survey was conducted from Jagraon bridge to Sherpur Chowk along with part of old G.T Road. According to report total 1836 plants. No trees was cut by B&R /Horticultural branch. There is no record of uprooted trees.It is submitted that in front of Sacred Heart Convent School 79 trees have been planted. Apart from this in front of Lodhi Cub 58 trees have been planted.

  
Additional Commissioner (P),  
Municipal Corporation, Ludhiana

Letter \_\_\_\_\_

Date \_\_\_\_\_

Copy of the above is forwarded to;

1. Worthy Commissioner, MCL for kind information please.

Additional Commissioner (P),  
Municipal Corporation, Ludhiana

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Item No.: 400 / Eng:Branch/ in-anticipation approved / Ward No. 51  
/Zone-C/ Estimate/General Quota/Estimated Rs.14.76 lakh.

Sub:- Const. of Library in Maharana Partap Park Near Manju  
cinema in ward no- 51.

Estimated Cost:-Rs.14.76 Lakh

Note: Junior Engineer (B&R) dated Nil for the approval of which motivation Assistant Engineer (B&R) dated Nil and Supervising Engineer (B&R) has approved on 26.08.2021. An estimate cost of 14.76 lakh rupees for this work was given by the Hon'ble Cabinet Minister Food and Supply Punjab in a meeting with the Hon'ble Mayor Municipal Corporation Ludhiana and Municipal Corporation officials for constructing a library on the vacant land of Maharana Partap Park under Ward No. 51. The direction is prepared above. Park construction site report has been received from drawing branch. Estimated rates are based on CSR and CP, and NSR rates are based on rates pre-approved by the Municipal Corporation or market rates. After the approval of the Finance and Contracts Committee, this work will be carried out as per the rules by inviting tenders through e-tendering system from the general quota as per the norms prescribed by the P.W.D. Keeping public interest in mind, the estimated cost of Rs.14.76 lakh is approved by the Finance and Contracts Committee.

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Hon'ble Additional Commissioner has given administrative approval of the case on 27.08.2021 as "Submitted for approval".

Hon'ble Commissioner has given administrative approval of the case on 03.09.2021 as "To be discussed & decided in F&CC".

Hon'ble Mayor on dated 06.09.2021 forwarded the case in anticipation of the approval of Finance and Contracts Committee "Approved in-anticipation of F&CC".

The case is submitted to F&CC for approval.

Resolution no.5148

Approved

Correct/-

Mayor

08.11.2021

  
Fajresh